IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 795/2015

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Metropolis Advisors Private Limited

.....Petitioner

Kew Precision Parts Private Limited

.....Respondent

SECTION: UNDER SECTION 433(e) & 434 of the Companies Act

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instructions to do so.

Consequently, the petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action.

> (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> > (DEÉPA KRISHAN) (MEMBER TECHNICAL)

18.07.2017 Vineet